

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **AGARWAL REALITY DEVELOPERS PRIVATE LIMITED**

S/No.	Particulars	Details
1.	Name of corporate debtor	Agarwal Reality Developers Private Limited
2.	Date of incorporation of corporate debtor	28th June 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No of Corporate Debtor	U70102TG2013PTC088647
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No.3-6-687, Flat No.303, Street No.11, Himayat Nagar, HYDERABAD-500029. Telangana
6.	Date of closure of Insolvency Resolution Process	25.07.2025
7.	Liquidation commencement date of corporate debtor	25.07.2025 (Copy received by the Liquidator on 28.07.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Murali Mohan Chevuturi No. IBBI/IPA-003/00307/2020-2021/13464
9.	Address and e-mail of the liquidator, as registered with the Board	Mr. Murali Mohan Chevuturi Plot No.9, Flat No. 201, 2nd Floor Vasista, Baraf Bagh Colony Lower Tankbund, HYDERABAD-500029
10.	Address and e-mail to be used for correspondence with the liquidator	Mr. Murali Mohan Chevuturi Plot No. 1, SLVBhavan, D.No. 1-2-597/1, 2nd Floor Baraf Bagh Colony, Lower Tank Bund, Hyderabad-500 029 Email: liquidation.agarwal@gmail.com
11.	Last date for submission of claims	24.08.2025

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-II, has ordered the commencement of liquidation of the **Agarwal Reality Developers Private Limited** on 25.07.2025. (Orders received on 28.07.2025).

The stakeholders of Agarwal Reality Developers Private Limited are hereby called upon to submit their claims with proof on or before **24.08.2025**, to the liquidator at the address mentioned against **item No.10**. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- (MURALI MOHAN CHEVUTURI)

No. IBBI/IPA-003/00307/2020-2021/13464

Date: 30.07.2025

Place: Hyderabad

AFA Valid Up to: 30.06.2026